F. No. 13 (29) 2019/Milk/RCD/FSSAI Food Safety and Standards Authority of India (A Statutory body under Ministry of Health & Family Welfare, Government of India) (Regulatory Compliance Division)

FDA Bhawan, Kotla Road, New Delhi-110002

Dated the, 25th September, 2020

To,

- 1. The Commissioner of Food Safety of All States/UTs
- 2. All Central Licensing Authorities (Delhi/Mumbai/Chennai/Kolkata/Guwahati)

Subject:- Form of Notice (Form VA) to the Food Business Operator -Reg.

Sir,

Reference is drawn towards the provisions of the Rule- "2.4.1: Procedure for taking sample and manner of sending it for analysis" of FSS Rules, 2011 which specifies the procedure to be followed by the Food Safety Officer while taking sample of food for analysis under clause A of Sub Section 1 of Section 38 and Section 47 (except 47 (5)) of the FSS Act, 2006.

The said provisions under Rule 2.4.1 (3) mandate that the FSO shall have to serve the notice in Form V A to the food business operator then and there clearly specifying the parameters to be tested i.e. 1. As per the FSSAI Standards for the specific products or 2. Any additional test to be performed, if any.

In this regard, it is advised to ensure that the above provisions of Rule 2.4.1 (3) should be strictly adhered to and the parameters of the food sample to be tested are clearly specified, including any additional test to be performed, if any, then and there at the time of lifting of the samples.

Issued with the approval of the Competent Authority.

Yours sincerely,

(Shobhit Jain)

Executive Director (Compliance Strategy)

Copy to:-

- 3. Advisor (QA), FSSAI-For information and further necessary action.
- 4. CITO, FSSAI-for uploading this direction on FSSAI website.